

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH, GUWAHATI

I.A.No.85 of 2019

IN

CP (IB)/19/GB/2019

Under Section 7 read with Sections 14 & 33 of the
Insolvency & Bankruptcy Code, 2016

In the matter of:

Shri Shashi Agarwal, IRP

(Innovate Ventures (India) Pvt. Ltd)

: Applicant/CD

-Versus-

Shital Kumar Poddar & Another

: Respondents/FC

Order delivered on 04th December, 2019

Coram:

Hon'ble Mr. Hari Venkata Subba Rao, Member (J)

For the applicant/CD

: Ms. Sravana Katakya, Advocate

For the respondent/FC

: None

ORDER

Ms. Sravana Katakya, advocate is present representing the applicant- IRP/CD.
None present on behalf of the respondent/FC.

2. IA No.85 is filed by the IRP stating that the parties have reached settlement by executing a settlement agreement on 10.10.2019 and copy of Form FA has been received, which is annexed as Annexure-D at page 38 of the application and the fees & reimbursement of expenses has also been made on 06.11.2019 and prayed that on the ground of settlement being reached between the parties, they may be allowed to withdraw the company petition.

3. In view of above, the IA is allowed. Resultantly, the company petition No.CP (IB)/19/GB/2019 stands disposed of as withdrawn.

Member (Judicial)
Adjudicating Authority

Dated, Guwahati the 04th December, 2019.

//DeKa/04.12.2019//